

(14)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD
O.A.NO. 1554 of 1995.

Between

Dated: 23.2.1996.

E.Jogulamma

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Applicant

And

1. The Chief General Manager, Telephones, Suryalok Complex, Hyd.
2. General Manager, Telephones, Vizianagaram, Vizianagaram Dist.
3. Sub Divisional Officer, Telecom, Ankapalli, Visakhapatnam Dist.
4. Junior Engineer, Posts and Telegraphs, Narasipatnam, Visakhapatnam District.

...

Respondents

Counsel for the Applicant : Sri. K.Subrahmanyam and Sri.
V.S.Sastry

Counsel for the Respondents : Sri. N.V.Raghava Reddy, Addl.
CGSC.

CORAM:

Hon'ble Mr. R.Rengarajan, Administrative Member

Contd:...2/-

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O.A.NO.1554/95

JUDGEMENT

Dt: 23.2.96

Heard Shri K.Subrahmanyam, learned counsel for the applicant and Shri N.V.Raghava Reddy, learned standing counsel for the respondents.

2. The applicant is the widow of late Shri E.Raja Babu who was a part-time Cleaner of Narsipatnam Telephone Exchange with effect from 1.8.1980. Later he worked as Casual Mazdoor since 1993 and he died on 9.8.93. This OA is filed for direction to the respondents to appoint her in any suitable post on compassionate grounds and grant her all necessary benefits. This OA is mainly meant for obtaining compassionate ground appointment to the applicant herein.

3. The learned counsel for the applicant produced a bunch of orders to substantiate his case. After perusal of the various circulars, I find that there are no instructions in regard to appointment on compassionate grounds to the wards/widow of part-time Cleaners/Casual Mazdoors. However, the letter No.TA/STA/9-IRlgs/V, dt.30.11.88 states that the Casual Labourers/Part-time casual Labourers who have rendered seven years of service as on 31.3.87 i.e. who have been serving the department since or prior to 1.4.80 are to be regularised against those posts. The learned counsel for the applicant submitted that since the applicant's husband was working from 1.8.80, he has to be regularised in terms of the



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Copy to:-

1. The Chief General Manager, Telephones, Suryalok Complex, Hyd
2. General Manager, Telephones, Vizianagaram, Vizianagaram Dist
3. Sub Divisional Officer, Telecom, Ankapalli, Visakhapatnam Di
4. Junior Engineer, Posts and Telegraphs, Narasipatnam, Visakhapatnam District.
5. One copy to Sri. K.Subrahmanyam/ Sri. V.S.Satry, advocate, CAT, Hyd.
6. One copy to Sri. N.V.Raghava Reddy, Addl. CGSC, CAT, Hyd.
7. One copy to Library, CAT, Hyd.
8. One spare copy.

Rsm/-

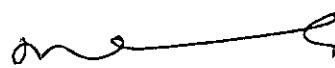
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above letter. As per the above letter, only who are serving from 1.4.80 are entitled for regularisation. Be that as it may, the learned counsel for the applicant further submitted that there is rule that the wards/widow of a part-time Cleaner/Casual Mazdoor can be given compassionate ground appointment if the employee dies in harness. But it is the matter for consideration at the Departmental level. Hence the OA is disposed of as under:

If the applicant produces instructions in regard ~~in regard to~~ to grant of compassionate ground appointment to the wards/widow of a part-time Cleaner/Casual Mazdoor who died in harness, the concerned authority may consider her case in accordance with the rules.

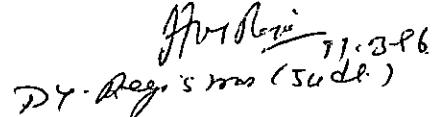
4. The OA is ordered accordingly at the admission stage. No costs.



(R. RANGARAJAN)
MEMBER (ADMN.)

Dated: 23rd February, 1996
Open court dictation.

vsn


Dy. Reg. Smt. (Sudh.)
11.3.96

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COMPARED BY

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD.

HON'BLE SHRI A. S. GORTHI: MEMBER(A)

HON'BLE SHRI

DATED: 23/2/96

ORDER/JUDGMENT

M.A. NO./R.A./C.A. NO.

IN
O.A. NO. 1554/95

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

* * *

NO Specie Copy

केन्द्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal
प्रेषण/DESPATCH

18 MAR 1996

हैदराबाद आयपीठ
HYDERABAD BENCH

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